

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

5. IA 34/2022 IN C.P. (IB)/4008(MB)2019

**CORAM:**

**SHRI SHYAM BABU GAUTAM**  
**HON'BLE MEMBER (T)**

**SMT. SUCHITRA KANUPARTHI**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2022**

**NAME OF PARTIES : Mohan Motor Distributors Pvt Ltd**  
**V/s**  
**Volkswagen Group Sales India Pvt Ltd**

**APPEARANCES :**

**FOR PETITIONER** : Counsel Mr. Kamal Agarwal

**FOR RESPONDENT** : Counsel Mr. Himanshu Vidhani

**Section: 60(5) U/S 9 of Insolvency and Bankruptcy Code, 2016**

**ORDER**

The matter is taken up through Virtual Hearing (VC).

**IA-34/2022** – This IA is filed by the Applicant for Withdrawal of the Company Petition. The Counsel for the Applicant submitted that in view of a full and final settlement between the parties, a final amount of Rs. 2,40,42,621/- (Rupees Two Crores Forty Lakhs Forty-two Thousand Six Hundred Twenty-one) is received by the Operational Creditor. In view of the above, **IA-34/2022** is allowed and disposed off. Since the matter has been settled, Hence there is no point to keep this Company Petition alive. Accordingly, **C.P.(IB)4008(MB)2019** stands **closed**.

**Sd/-**

**SHYAM BABU GAUTAM**  
**Member (Technical)**

11.01.2022  
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**Sd/-**

**SUCHITRA KANUPARTHI**  
**Member (Judicial)**